

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:3138
ANSWERED ON:11.02.2014
FACILITIES TO DEAF AND DUMB PERSONS
Muttamwar Shri Vilas Baburao

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Supreme Court has recently issued directions according to which deaf and dumb persons are entitled to get equal facilities enjoyed by other disabled persons;
- (b) if so, the details thereof and the reaction of the Government thereto; and
- (c) the steps taken by the Government to provide facilities to deaf and dumb persons on par with other disabled persons?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI P. BALRAM NAIK)

(a) to (c) The Hon`ble Supreme Court in its order dated 12.12.2013 has directed that transport allowance should also be extended to deaf and dumb persons on par with blind and orthopaedically handicapped employees of Central and the State Governments and other establishments, wherever such benefits have been extended to the blind and orthopaedically handicapped employees.

The Hon`ble Supreme Court has directed compliance of Ministries of Finance, Health and Family Welfare, Heavy Industries, Public Enterprises, Department of Personnel and Training, Railways. Ministry of Social Justice & Empowerment has requested Department of Personnel and Training, Finance, all State Governments /UTs for compliance.

Department of Personnel and Training have also requested Ministry of Finance for revision of conveyance allowance in compliance of Hon`ble Supreme Court order.